

IN THE INCOME TAX APPELLATE TRIBUNAL

JODHPUR BENCH, JODHPUR

BEFORE: DR MITHA LAL MEENA, AM & DR. S. SEETHALAKSHMI, JM

ITA Nos. 633/JODH/2024
Assessment Year: 2011-12

Shri Nishan Singh Chak 28-FF, 6 FD, Raisinghnagar – 335 024	बनाम Vs.	The ITO Sriganganagar
स्थायीलेखा सं./जीआईआर सं./PAN/GIR No.: GQTPS 8660H		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओरसे / Assesseeby : Shri Amit Kothari, CA
राजस्व की ओरसे / Revenue by: Shri Karni Dan, Addl, CIT-DR

सुनवाई की तारीख / Date of Hearing : 08/05/2025
उदघोषणा की तारीख / Date of Pronouncement: 02 /06 /2025

आदेश / ORDER

PER: DR. S. SEETHALAKSHMI, J.M.

This appeal filed by the assessee is directed against the order of the ld. CIT(A) dated 29-08-2023, National Faceless Appeal Centre, Delhi [hereinafter referred to as (NFAC)] for the assessment year 2011-12 raising therein following grounds of appeal.

“1. That order passed u/s 250 by CIT(A), NFAC of the Income Tax Act, 1961 for the AY 2011-12 in the case of the assessee is bad in law and on facts.

2. That assessment order passed u/s 147/143(3) for the AY 11-12 by assessing officer and confirmed by CIT(A) is bad in law and on facts.